

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 320

IA-1678/2021, IA-5984/2021, IA-3736/2023

IN

IB-921(ND)/2020

IN THE MATTER OF:

RBL Bank Ltd.

.... Petitioner/Applicant

Vs.

GEM Batteries Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Shrey Patnaik, Adv.

For the Respondent : Akshay Goel and Harsh Jadon, Advs. In
IA/5984/2021 & IA/1678/2021, Mr. Aditya Singla,
Sr. Adv., Ms. Saakshi Garg, Advs.

ORDER

Due to paucity of time, the matter is adjourned to
02.07.2024.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay